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KOLKATA - 700 020

APPLICATION UNDER SECTION 19 OF THE ADMINISTRATIVE TRIBUNAL

ACT, 1985

O. A. No. 350/1437 of 2018

B E T W E E N

MURALIDHAR CHATTERJEE

Applicant

AND

THE UNION OF INDIA & ORS.

Respondents

DETAILS OF THE APPLICATION

Particulars of the Applicant : Muralidhar Chatterjee,
son of Late Ramapada Chatterjee,
Residing at 101, Kashinath Dutta Road,
Kolkata - 700036.

- Versus -

Particulars of the Respondents:

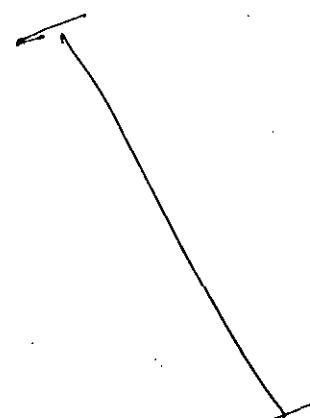
i) The Union of India, through the
Secretary, Department of Posts, Ministry

W.L.

of Posts and Communications, Dak
Bhawan, Sansad Marg, New Delhi -
110001.

- ii) The Director General Postal Services,
Postal Services Board, Dak Bhawan,
Sansad Marg, New Delhi - 110001.
- iii) The Chief Postmaster General, West
Bengal Circle, Kolkata - 700001.
- iv) The Postmaster General, Kolkata
Region, Kolkata - 700012.
- v) The Director of Postal Services, Kolkata
Region, Kolkata - 700012.
- vi) The Senior Superintendent of Post
Offices, South Kolkata Division, Kolkata
- 700029.

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CENTRAL ADMINISTRATIVE TRIBUNAL
KOLKATA BENCH

O.A/350/1437/2018

Date of Order: 07.01.2019

Coram: Hon'ble Mr. A.K Patnaik, Judicial Member

Muralidhar Chatterjee -vs- D/o India Post

For the Applicant(s): Mr. S. Banerjee, Counsel

For the Respondent(s): Ms. D. Nag, Counsel

ORDER (ORAL)

A.K Patnaik, Member (J):

Heard Mr. S.Banerjee, Ld. Counsel for the applicant, and Ms. D.Nag, Ld.

Counsel appearing for Official Respondents, *in extenso*.

2. At the outset, Mr. Banerjee, Ld. Counsel for the applicant, fairly submitted that in the meantime the applicant has received one letter from the Official Respondents, which goes to state that in the meantime, the Disciplinary Proceeding has been completed and the applicant has been exonerated. Therefore, Ld. Counsel for the applicant does not want to press for prayer 8(a) and 8(b) and wants to pinpoint his prayer at prayer 8(c) of the O.A. only, which reads as under:

“8(c) An order be passed directing the respondent authorities concerned to forthwith disburse the retrial dues of the applicant such as provident fund, gratuity and full pension including arrears thereto and the arrear salaries during his suspension period treating the same as period spent on duty together with interest @ 18% per annum calculated from the date of superannuation till the date the applicant actually received the same;”

3. In view of the aforesaid submission made by the Ld. Counsel for the applicant, I dispose of this O.A. being not pressed by directing the Respondents to consider the residual grievance of the applicant and the admissible dues may be

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disbursed to the applicant within a period of three months from the date of receipt of copy of this order.

4. With the aforesaid observation and direction, this O.A. stands disposed of being not pressed. No costs.

5. Copies of this order be handed over to the Ld. Counsel for the parties. Applicant is at liberty to bring this order to the notice of the Respondents.

(A.K.Patnaik)
Member(J)

RK/PS

